

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE AT PUNE)**

EXECUTION APPLICATION NO. 25 OF 2023 (WZ)

IN

**ORIGINAL APPLICATION NO. 192 OF 2023
[APPLICATION NO. 21 (THC) OF 2013 (WZ)]**

IN THE MATTER OF:

THE GOA FOUNDATION

... APPLICANT

VERSUS

STATE OF GOA & ORS.

... RESPONDENTS

**COUNTER AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 2
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

PAPER BOOK

(KINDLY SEE INDEX INSIDE)

**ABHAY ANIL ANTURKAR
ADVOCATE FOR RESPONDENT NO. 2**

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IN

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[APPLICATION NO. 21 (THC) OF 2013 (WZ)]



IN THE MATTER OF:

THE GOA FOUNDATION ... APPLICANT

VERSUS

STATE OF GOA & ORS. ... RESPONDENTS

**COUNTER AFFIDAVIT
ON BEHALF OF RESPONDENT NO. 1
GOA COASTAL ZONE MANAGEMENT AUTHORITY**

I, Johnson Bedy Fernandes, adult, being the Member Secretary of the Respondent No. 1 Goa Coastal Zone Management Authority [hereinafter, "GCZMA"], having my office at: 4th Floor, Dempo Towers, Patto, Panaji, Goa, do hereby solemnly affirm and state as under:

1. I am the Member Secretary of the Respondent No. 2 GCZMA in the captioned original Applicant. I have examined the documents pertaining to the captioned Execution Application as available in my office, and am filing the present Affidavit on the basis of the same.
2. I say that nothing in the present Affidavit may be deemed to be an admission of any content of the captioned Execution

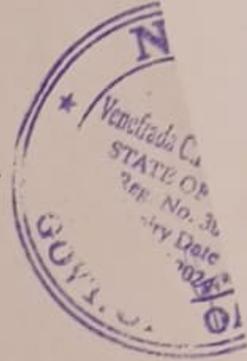
John Bedy Fernandes

Application, unless the same is categorically admitted herein. I further submit that nothing in the captioned Execution Application may be deemed to have been admitted for want of specific denials.

3. The Applicant has filed the captioned Execution Application to seek execution of the judgement dated 19.03.2014 passed by this Hon'ble Tribunal in Application (THC) No. 21 of 2013 (WZ). The following directions were issued by this judgement against Respondent No. 8 M/s. Kyle-San Holidays Pvt. Ltd. and Respondent No. 4 Collector of South Goa:

"i) The 8th Respondent is directed to immediately demolish/dismantle standing structure of the K.H.R.C. within period of three (3) weeks hereafter and remove all the debris, filth etc. from the site at his own costs, if it is not so done, the same shall be demolished by the Collector South Goa, without any delay at the cost and risk of the 8th Respondent and for recovery of such cost, the provisions of the land Revenue Code may be followed.

ii) The 8th Respondent is further directed to restore the original position of the site in question after demolishing of the structure of K.H.R.C. within period of two (2) weeks of such demolition.

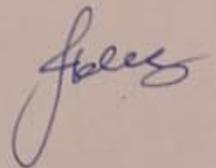


John

iii) *The 8th Respondent is directed to pay costs of Rs.20,00,000/- (Rs. Twenty lacs) as litigation costs which shall be deposited with the Goa Legal Services Authority if is accepted on condition that the State Authority will permit legal aid to indigent litigants or the litigants appearing before this Tribunal who are in need of legal assistance, under the scheme by utilizing said amount and if such amount cannot be accepted by the Legal Service Authority, the same may be deposited for such probable use with the office of the Advocate General, Goa who may use his good Office to make the funds available for legal aid sought by the needy litigants or as directed by this Tribunal to the litigants, in regard to the litigation arising from territory of Goa State.*

iv) *We direct the 8th Respondent to further deposit amount of Rs.10,00,000/- (Rs. Ten lacs) with the Collector, South Goa for restoration of the environment in the proximity of the land in question by plantation of trees/beautification through Social Forestry Department.*

v) *We direct the 8th Respondent to deposit the above amounts within period of four (4) weeks hereafter or else the Collector, South Goa shall immediately take steps to attach*



the property of the 8th Respondent for the purpose of recovery about which further directions may be sought from this Tribunal.

vi) We direct that the Collector, South Goa to report compliances of the above directions within period of four (4) weeks hereafter.

vii) We further direct Village Panchyat, Velsao to pay amount of Rs.1,00,000/- (Rs. One lac) towards costs of litigation with the Collector, South Goa within four (4) weeks which may be utilized for the purpose of betterment of environment/plantation etc.

viii) We direct MoEF to take necessary steps for correction of internal lapses in order to avoid such lapses in future."



4. The Respondent No. 8 had challenged the judgement of this Hon'ble Tribunal before the Hon'ble Supreme Court *vide* Civil Appeal No. 4007 of 2014. The Hon'ble Supreme Court was pleased to dismiss the Civil Appeal by its order dated 27.09.2022 by directing as follows:

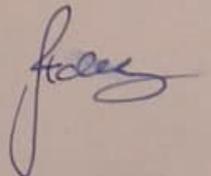
"We heard the learned counsel for the parties and perused the material placed on record. We do not find any merit in this appeal. It is accordingly dismissed.

However, having regard to the facts and circumstances of the case, costs of Rs.20,00,000/- (Rupees twenty lakhs) imposed upon the appellant herein as

free

litigation costs to be deposited with the Goa Legal Services Authority is waived. The appellant is directed to comply with the directions contained in the impugned order except payment of costs of Rs.20,00,000/- (Rupees twenty lakhs) within a period of eight weeks from today."

5. A bare perusal of the judgement of this Hon'ble Tribunal as well as the order passed by the Hon'ble Supreme Court makes it abundantly clear that no directions have been passed against the answering Respondent. The Respondent No. 8 Kyle-San Holidays that has been directed to demolish construction made by it, and to deposit costs in accordance with the judgement of this Hon'ble Tribunal.
6. After the Hon'ble Supreme Court passed its order dated 27.09.2022, the Respondent No. 8 Kyle-San Holidays had filed Miscellaneous Application (Diary) No. 36757 of 2022 (which was later numbered as I.A. No. 174217 of 2022) on 15.11.2022. By this Application, Respondent No. 8 Kyle-San Holidays had sought a clarification in respect of the order dated 27.09.2022 passed by the Hon'ble Supreme Court to the extent that the direction to demolish the offending structure should be limited to the portion falling in the No Development Zone.
7. During the pendency of the Miscellaneous Application, the Respondent No. 8 Kyle-San Holidays sent a letter dated



12.12.2022 to the answering Respondent and stated that it had demolished the structures falling in the No Development Zone as per the CZMP approved in the Coastal Regulation Zone Notification, 2011.

A true copy of the Letter dated 12.12.2022 is annexed and is marked as **ANNEXURE R-1**.

8. On 13.12.2022, the Respondent No. 8 Kyle-San Holidays sent another letter to the answering Respondent along with photographs of the structures demolished by it.

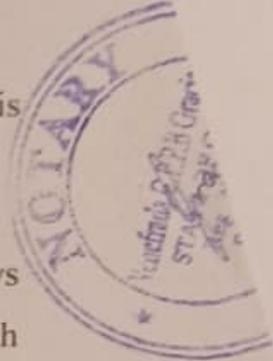
A true copy of the Letter dated 13.12.2022 is annexed and is marked as **ANNEXURE R-2**.

9. Pursuant to the aforesaid letters, the answering Respondent issued a notice of site inspection/mapping of structures dated 28.02.2023 to verify the actual position on the property of Respondent No. 8 Kyle-San Holidays.

A true copy of the Notice of Site Inspection/Mapping of Structures dated 28.02.2023 is annexed and is marked as **ANNEXURE R-3**.

10. The answering Respondent inspected the site of Respondent No. 8 Kyle-San Holidays on 06.03.2023 and observed, *inter alia*, as under:

"As stated by the applicant (Kyle-Sal Holidays (P) Ltd.) vide letter dated 12th December 2022 (copy attached) informed

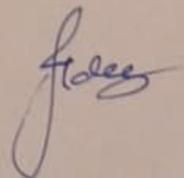


GCZMA that structure falling in NDZ as per CZMP 2011 is demolished by the applicant. Upon site verification it is noticed that the structure falling in NDZ has been demolished by the applicant. The same can be verified by instructing the surveyors from DSLR attached to this authority to do detailed mapping as the 200m line from HTL is nearly touching the structure and the property is having water-body touching the structure on southern side thus making it difficult to take measurements to accuracy."

A true copy of the Site Inspection Report dated 06.03.2023 is annexed and is marked as **ANNEXRE R-4**.

11. In pursuance to the site inspection carried out by the answering Respondent, the Directorate of Settlement and Land Records submitted a site plan dated 06.03.2023 to the answering Respondent to depict the offending structure constructed by Respondent No. 8 Kyle-San Holidays. A report dated 24.03.2023 in this regard was also submitted to the answering Respondent.

A true copy of the Site Plan dated 06.03.2023 is annexed and is marked as **ANNEXRE R-5**.



A true copy of the Report dated 24.03.2023 submitted by the Directorate of Settlement and Land Records is annexed and is marked as ANNEXRE R-6.

12. Thereafter, the Miscellaneous Application filed by the Respondent No. 8 Kyle-San Holidays came up for hearing before the Hon'ble Supreme Court on 05.01.2024. The Hon'ble Supreme Court was pleased to dispose off the Miscellaneous Application by stating:

"Mr. Ritin Rai, learned senior counsel seeks permission to withdraw this miscellaneous application on the basis that his client has made an application before the Coastal Zone Management Authority.

Permission, as prayed for, is granted.

I.A. No. 174217 of 2022 (application for clarification of order dated 27.09.2022) is dismissed as withdrawn.

Accordingly, Miscellaneous Application is disposed of."

A true copy of the Order dated 05.01.2024 passed by the Hon'ble Supreme Court in Miscellaneous Application (Diary) No. 36757 of 2022 is annexed and is marked as ANNEXURE R-7.

13. The aforesaid facts and circumstances make it clear that this Hon'ble Tribunal's direction to the Respondent No. 8 Kyle-



files

San Holidays to demolish its offending structure has attained finality. Hence, in view of this Hon'ble Tribunal's directions, the Respondent No. 8 Kyle-San Holidays may kindly be directed to demolish the illegal structure standing on the land bearing Survey No. 54/3 of village Velsao in taluka Mormugao, failing which the Respondent No. 4 District Collector may be directed to carry out the demolition.



DEPONENT

MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

VERIFICATION

I, the abovenamed Deponent, do hereby state on solemn oath and affirmation that the facts stated hereinabove in this Counter Affidavit are true and correct to the best of knowledge, information and belief, and nothing has been concealed.

Verified at Panaji on the 8th day of August, 2024.

IDENTIFIED BY:

DEPONENT

MEMBER SECRETARY
GOA COASTAL ZONE MANAGEMENT AUTHORITY
PANAJI - GOA

Solemnly affirmed before me
Johnson Bedy Fernandes
Who is identified before me by

At Panjim - Goa
Sr. No. 105/08/2024/P
Date. 08/08/2024

Venefrada C.P.P.B Gracias
Advocate & Notary Goa State



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Member Secretary
G. C. Z. M. A.
Order No. 3540
Date: 13/12/2022

Eng - Devdas
Adv. Venu

14/11



Kyle-Sal Holidays (P) Ltd.
(A Holiday & Travel Division of Saldanha Group)

Ref No: KHPL/SC/2298 /12/2022

12 December 2022

To,
The Member Secretary,
Goa Coastal Zone Management Authority,
C/o Department of Environment and Climate Change (Govt of Goa)
4th Floor, Dempo Towers,
Patto,
Panaji-Goa.

**SUB: INTIMATION OF DEMOLITION OF STRUCTURES
FALLING UNDER NDZ AS PER THE CZMP APPROVED
UNDER CRZ NOTIFICATION 2011 IN PROPERTY BEARING
SURVEY NO. 54/3, VELSAO- GOA.**

**Ref : M.A. Diary No. 36757 of 2022
In Civil Appeal No. 4007 of 2014
M/s. Kyle-San Holidays Pvt. Ltd.
Versus
The State of Goa & Ors.**

Dear Sir,

As you are aware that we have filed the above stated Clarification Application before the Hon'ble Supreme Court of India seeking clarification of the order dated 27.09.2022. The Appellant in the clarification had sought the following relief:

“a) clarify the order dated 27.09.2022 of this Hon'ble Court to the extent that direction to demolition of Applicant's superstructure should be limited to the portion falling in the No Development Zone (NDZ) identified as per the Coastal Management Zone Plans (CMZPs) approved vide the notification dated 06.09.2022.”

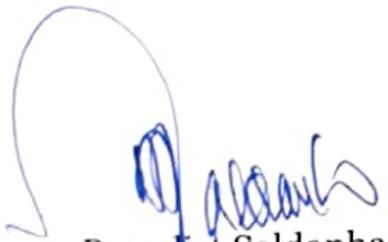
In this regards, we would like to bring into your kind notice that we have demolished the structures falling under NDZ as per the CZMP approved under CRZ Notification 2011, in our property bearing Survey No. 54/3, Velsao-Goa.

This is for your kind information.

Thanking You,

Yours faithfully,

For Kyle-Sal Holidays Pvt. Ltd



Benedict Saldanha
(Director)



Kyle-Sal Holidays (P) Ltd.
(A Holiday & Travel Division of Saldanha Group)

Ref No: KHPL/SC/2299 /12/2022

13th December 2022

To,
The Member Secretary,
Goa Coastal Zone Management Authority,
C/o Department of Environment and Climate Change (Govt of Goa)
4th Floor, Dempo Towers,
Patto,
Panaji-Goa.

Member Secretary
G. C. Z. M. A.
Inward No. 3556
Date: 14/12/2022

Handwritten signature and date:
14/12

SUB: ENLOSURES OF PHOTOGRAPHES PERTAINING DEMOLITION OF STRUCTURES FALLING UNDER NDZ AS PER THE CZMP APPROVED UNDER CRZ NOTIFICATION 2011 IN PROPERTY BEARING SURVEY NO. 54/3, VELSAO- GOA.

Ref : M.A. Diary No. 36757 of 2022 in Civil Appeal No. 4007 of 2014, M/s. Kyle-San Holidays Pvt. Ltd. Versus The State of Goa & Ors.

Dear Sir,

In furtherance to our letter dated 12th December 2022 to your office vide reference no. KHPL/SC/2298 /12/2022, we are now enclosing the following:

1. Set of photographs of the Structures that existed and which were falling under NDZ as per the CZMP approved under CRZ Notification 2011, in our property bearing Survey No. 54/3, Velsao-Goa.
2. Set of Photographs after demolition of Structures falling under NDZ as per the CZMP approved under CRZ Notification 2011, in our property bearing Survey No. 54/3, Velsao-Goa

Thanking You,

Yours faithfully,

For Kyle-Sal Holidays Pvt. Ltd

Benedict Saldanha
(Director)



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GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment, (Govt. of Goa)

4th Floor, Dempo Tower, Pato Plaza,

Panaji-Goa 403001

Website: www.czma.goa.gov.in

Ref. No. GCZMA/13/14/N67/2022

Date: 28/12/2023

NOTICE OF SITE INSPECTION/MAPPING OF STRUCTURES

Sub: Mapping of structure in Velsao, 54/3 and demarcation of High Tide line and 200 mtrs NDZ line as per CZMP 2011.

The Office of the GCZMA is in receipt of representation dated 13/12/2022 from Kyle-Sal Holidays Pvt Ltd intimating that they have filed Clarification application before the Hon'ble Supreme Court of India and sought the following relief:-

"a) clarify the order dated 27.09.2022 of this Hon'ble Court to the extent that direction to demolition of Applicant's superstructure should be limited to the portion falling in the No Development Zone (NDZ) identified as per the Coastal Management Zone Plans (CZMPs) approved vide the notification dated 06/09/2022.

The officials of this authority earlier had inspected above mentioned property through Engineer & Field Surveyor Engineer, of GCZMA along with officials on 20/12/2022. The site proceedings submitted by Engineer, GCZMA inter-alia recorded the following recommendations: The Engineer were of the opinion that the detailed mapping of 54/3 needs to be undertaken, as the property is huge in area & the structure in the property is touching the water body on southern side thus making it difficult to take measurements to accuracy. Also the 200m line from HTL is almost touching the structure.

In this regard, the GCZMA has now fixed a site inspection/mapping of the structures and exercise of superimposition of HTL line and 200 mtrs line as per CZMP 2011 in above said area / site on 28/12/2023 at 11.00 a.m/p.m onwards.

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NOW THEREFORE, you are required to take note of the date of site inspection and remain present during the site inspection.

28/02/2023

(Dr. Geeta S. Nagvenkar)
Member Secretary (GCZMA)

Copy to:

1. **The Director, Directorate of Settlement and Land Records, Panaji...***with request to depute surveyors with total station on given date and time to carrying out above exercise and submit a report/map.*
2. **Mr. Nehal Devidas, Engineer, Goa Coastal Zone Management Authority (GCZMA)...***with request to attend the site inspection on given date and time.*
3. **Mr. Tukaram Kaskar, Field Surveyor, Goa Coastal Zone Management Authority (GCZMA)...***with request to attend the site inspection on given date and time.*
4. **Kyle Sal Holidays (P) Ltd, 302, Mathias Plaza, 18th June Road, Panaji-Goa.....***for information.*

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Environment, (Govt. of Goa)
4th Floor, Dempo Tower, Patto Plaza,
Panaji-Goa 403001

PROCEEDINGS OF SITE INSPECTION

FILE NO:- GCZMA/13-14/MGT/2699

DATE: 06/03/2023

SUB: mapping of structure in velsao, 54/3 of demarcation of
HTL & 200m MDZ line as per CZMP 2011.

REF:

Village: Velsao Taluka: Marmugao Survey: 59 Sub.Div.No. 3

Parties/Officers Present:-

- 1) Mr. Akhat Devildas (Engg. GCZMA) Akhat
06/03/23
- 2) Mr. Tukaram Kasbar (F.S. GCZMA)
- 3) Mr. Rajesh Halmalkar (F.S. DSLR)
- 4) Mr. ^{Dinesh Naik} ~~Buddamba~~ (Representative byle - sal) 06/03/2023
(F.S.)
6/3/23

Brief description of proceedings:-

GCZMA officials commenced the site inspection in presence
of above parties at 12.00 pm.
Required measurements were taken.
Site inspection concluded at 3.00 pm.

Akhat
06/03/23

06/03/23
(F.S.)

06/03/23
6/3/23

Site Inspection Report

As instructed by Member Secretary(GCZMA) on 14th December 2022, site inspection was conducted on 20th December 2022 by Mr. Nehal Devidas (Engineer) and Mr. Tukaram Kaskar (Field Surveyor) attached to this office.

At time of inspection it was noticed that there exists a RCC Framed structure consisting of Basement, Upper Ground Floor, First Floor and Terrace Floor. The staircase is going upto terrace floor and is covered with RCC slab. There is a balcony on Upper Ground Floor and First Floor. Also, there exists a block of structure which has been completed upto plinth beam level. The rest of the structure mentioned above is complete till plaster stage.

As stated by the applicant (Kyle-Sal Holidays (P) Ltd.) vide letter dated 12th December 2022 (copy attached) informed GCZMA that structure falling in NDZ as per CZMP 2011 is demolished by the applicant. Upon site verification it is noticed that the structure falling in NDZ has been demolished by the applicant. The same can be verified by instructing the surveyors from DSLR attached to this authority to do detailed mapping as the 200m line from HTL is nearly touching the structure and the property is having water-body touching the structure on southern side thus making it difficult to take measurements to accuracy. The site plan copy indicating the existing structure as on 20th December 2022 has been attached in Annexure-I and also site photos attached in Annexure-II.


Mr. Nehal Devidas
(Engineer, GCZMA)


Mr. Tukaram Kaskar
(Field Surveyor, GCZMA)

ANNEXURE

200m SWU LINE
as per CDM 2011

200m SWU LINE
as per CDM 2011

Structure Loading
as on 20.12.2022



SITE PLAN AS PER SITE CONDITION
SCALE :- 1:1000

[Signature]
Metal Developer
(Engineer)

[Signature]
Tudum Kaoban
(F.S)



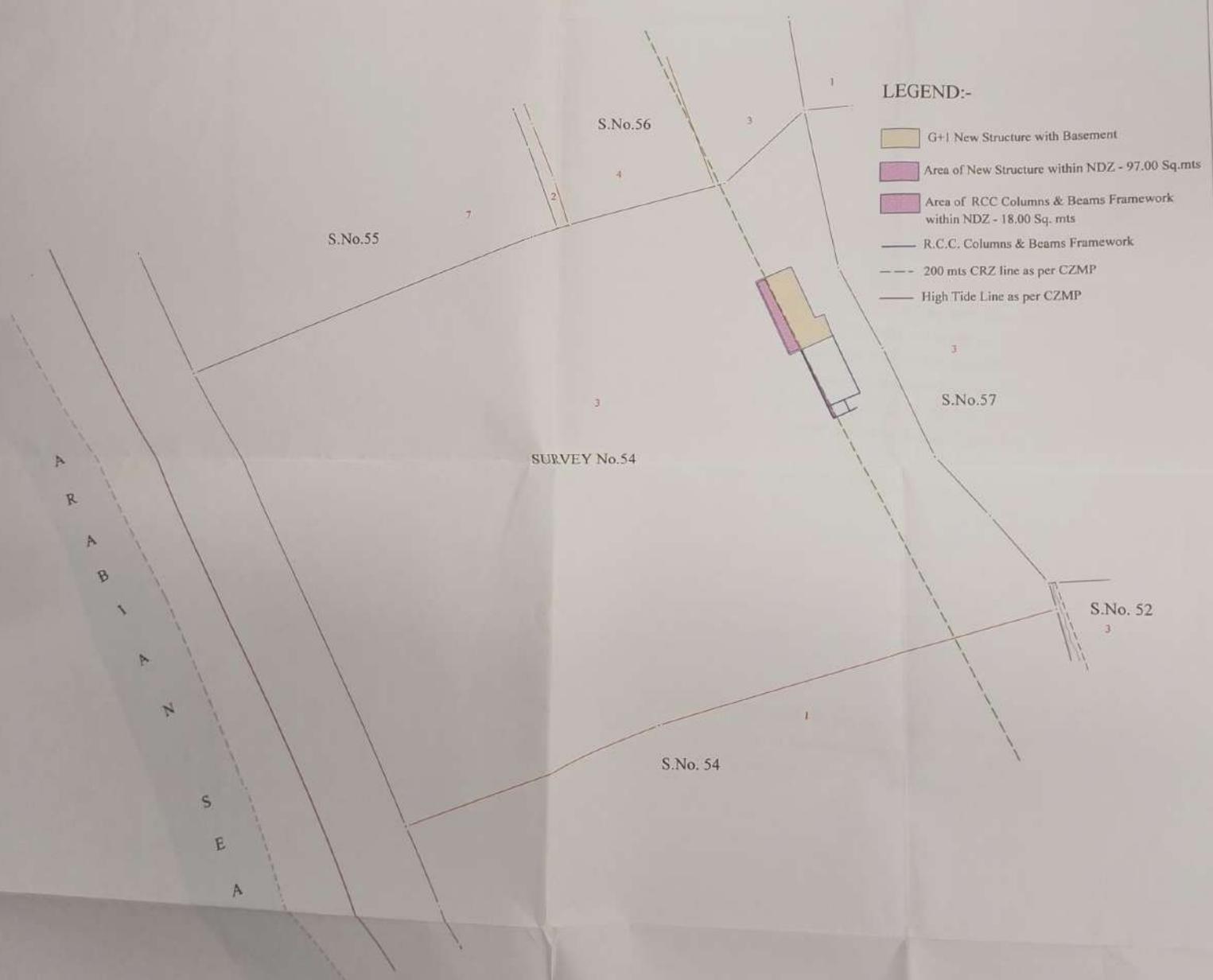
GOVERNMENT OF GOA
Directorate of Settlement and Land Records
PANAJI-GOA

SITE PLAN

as per the notice of site inspection of Member Secretary, Goa Coastal Zone Management Authority, vide their letter No.GCZMA/13-14/NGT/2699 dated 28-02-2023 in respect of Survey No./Sub Div No. 54/3 of Village Velsao of Mormugao Taluka.

Scale : 1:1000
NOTE:-

THE LEGALITY / ILLEGALITY OF STRUCTURES SHOWN ON THIS PLAN IS NOT KNOWN AND THEREFORE THIS PLAN SHALL NOT BE USED FOR ANY PURPOSE SUCH AS DEVELOPMENT OF STRUCTURES, REVENUE SURVEY MATTERS, OBTAINING LICENSES, PERMISSIONS, CONVERSION OF LAND, ETC. THIS PLAN SHALL BE USED FOR REFERENCE PURPOSE ONLY.



Surveyed & Prepared by :-
Rajesh D. Harmlkar (T.S.)
Surveyed on :- 06-03-2023

Seen by :-



GOVERNMENT OF GOA
DIRECTORATE OF SETTLEMENT AND LAND RECORDS,
PANAJI - GOA.

Phone: (0832) – 2422036, 2422453 Fax: 2234360 Email: dir-land.goa@nic.in

No. 19/DSLRL/Resurvey Cell/CRZ- Mapping/23/05/1074 Date: 24-03-2023.

To,
 The Member Secretary
 Goa Coastal Zone Management Authority,
 C/o Department of Environment, Floor,
 4th Floor, Dempo Tower, Patto,
 Panaji-Goa.-403001.

23/03/2023
by
 Member Secretary
 G. C. Z. M. A.
 Inward No. 5286
 Date: 27/03/2023

Sub: Mapping of structure in Velsao, 54/3 and demarcation of High Tide Line and 200 mtrs NDZ line as per CZMP 2011.

Madam,

With reference to above, I am directed to inform you that surveyor along with ETS machine was deputed for joint site inspection. Further you are requested to make payment of Rs.1500/- towards the charges of joint site inspection on any working days between 9.30am to 12.30pm & 2.00pm to 4.00 pm.

Yours faithfully,

Anisha Matondkar
 (Anisha Matondkar)
 Assistant Survey & Settlement Officer
 Panaji-Goa.

Enclosed: As above

(Two copies of site plan)

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REPORT

As per the notice received from the Member Secretary of GCZMA, the inspection of the alleged offending structures located in property bearing survey No. 54/3 of village Velsao of Mormugao Taluka was carried out on 06/03/2023 in the presence of the owner of the offending structure. In order to ascertain as to whether the offending structure is located within NDZ or not, the reference points from various locations were taken ranging from properties bearing survey numbers 59, 60, 61, 57/1, 57/2, 57/3 etc.... Based on the stake outs the CRZ line of 200 mts was plotted on the plan which is notified as per CZMP 2011. Part of the structure is existing within the NDZ area which is highlighted in Magenta Colour.

The area of the offending portion of the new structure is 97.00 Sqmts and that of the RCC columns & beams framework is 18.00 Sqmts.

The plan of the same is submitted for consideration.



(Rajesh D. Harmalkar)
Field Surveyor

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IN THE SUPREME COURT OF INDIA
CIVIL APPELLATE JURISDICTION

MISCELLANEOUS APPLICATION D.NO. 36757 of 2022
(IA No. 174217 of 2022)

IN

CIVIL APPEAL NO. 4007 OF 2014

M/S. KYLE-SAN HOLIDAYS PVT.LTD. ...Appellant(s)

Vs.

THE STATE OF GOA & ORS. ...Respondent(s)

O R D E R

Mr. Ritin Rai, learned senior counsel seeks permission to withdraw this miscellaneous application on the basis that his client has made an application before the Coastal Zone Management Authority.

Permission, as prayed for, is granted.

I.A. No. 174217 of 2022 (application for clarification of order dated 27.09.2022) is dismissed as withdrawn.

Accordingly, Miscellaneous Application is disposed of.

Pending application(s), if any, shall stand disposed of.

.....J.
[PAMIDIGHANTAM SRI NARASIMHA]

.....J.
[ARAVIND KUMAR]

NEW DELHI;
JANUARY 05, 2024.

Signature Not Verified
Digitally signed by
Rajni Mukhi
Date: 2024.01.08
18:58:58 IST
Reason: 

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

MISCELLANEOUS APPLICATION Diary No(s). 36757/2022

(Arising out of impugned final judgment and order dated 27-09-2022 in C.A. No. No. 4007/2014 passed by the Supreme Court Of India)

M/S.KYLE-SAN HOLIDAYS PVT.LTD.

Petitioner(s)

VERSUS

THE STATE OF GOA & ORS.

Respondent(s)

IA No. 174217/2022 - CLARIFICATION/DIRECTION
IA No. 176096/2022 - CONDONATION OF DELAY IN FILING
IA No. 177624/2022 - PERMISSION TO FILE ADDITIONAL
DOCUMENTS/FACTS/ANNEXURES)

Date : 05-01-2024 These matters were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE PAMIDIGHANTAM SRI NARASIMHA
HON'BLE MR. JUSTICE ARAVIND KUMAR

For Petitioner(s) Mr. Ritin Rai, Sr. Adv.
Mr. Mohit Paul, AOR
Mr. Ayush Agrawal, Adv.
Mr. Vikrant Singh Bloria, Adv.
Mr. Sushant Tomar, Adv.
Ms. Rangoli Seth, Adv.
Ms. Sanjleena Lal, Adv.

Ms. Binu Tamta, AOR

For Respondent(s) M/S. K J John And Co, AOR

M/S. Dr. R.r. Deshpande And Associates, AOR
Mr. Abhay Anil Anturkar, Adv.
Mr. Dhruv Tank, Adv.
Mr. Aniruddha Awalgaonkar, Adv.

Ms. Aishwarya Bhati, ASG
Mr. Rustam Singh Chauhan, Adv.
Mr. Gurmeet Singh Makker, AOR

Mr. Jayesh K. Unnikrishnan, AOR
Mr. Keshav Pawar, Adv.
Mr. Dibyanshu Saini, Adv.
Mr. Dinesh Mohan Sharma, Adv.

UPON hearing the counsel the Court made the following
O R D E R

I.A. No. 174217 of 2022 (application for clarification of order dated 27.09.2022) is dismissed as withdrawn in terms of the signed order.

Accordingly, Miscellaneous Application is disposed of.

Pending application(s), if any, shall stand disposed of.

(KAPIL TANDON)
COURT MASTER (SH)

(NIDHI WASON)
COURT MASTER (NSH)

(Signed Order is placed on the file)